contracts or orders for pharmaceutical products. Unfortunately, that has yet to be fully translated, and the progress as such is not satisfactory, so we have raised it again with the Chinese Government.

SHRI GOVINDRAO ADIK: Sir, it is good that the hon. Minister is the Minister for both Commerce and Industry. Nowadays we see that in Indian markets a lot of Chinese goods are coming in a big way. In fact, Indian markets are flooded with Chinese goods right from the consumables to electronic and engineering goods. It is affecting our industry in a big way. Chinese goods are sold in Indian market at a cheaper rate than Indian items and that is affecting the industrial sector of the country. I would like to know from the hon. Minister whether he is aware of it. And if he is, what are the measures they are going to take?

SHRI ANAND SHARMA: Sir, the Government is monitoring the imports and steps are taken. There are various measures which are available. Even under the WTO Agreement's antidumping duties and safeguards duties, the Government of India in the last one year had stopped the import of mobile phones, which did not have the IMEI numbers, toys, which did not meet our safety standards, and the CDMA receivers from China. When there is such a complaint, there is a search and then action is also initiated by the Government. I can assure the House that the Government is alert to this development.

MR. CHAIRMAN: Thank you. Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Committee to examine issue of missing children

*307. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government/National Human Rights Commission (NHRC) has constituted any Committee to examine the issue of missing children in the country;
- (b) if so, whether the said Committee has submitted its report and if so, the details of recommendations made therein;
 - (c) the present status of the recommendations made by the Committee; and
 - (d) by when all the recommendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) NHRC constituted a Committee on 12th February, 2007 to make an in-depth examination of the issue of missing children and suggest measures to facilitate tracing and restoring missing children back to their families or to agencies/support systems

where they could be taken care of and protected. The recommendations made by the Committee *inter-alia* are:

- Issue of missing children to be accorded utmost priority by all stakeholders,
- Establishing missing persons squad / desks in police stations,
- · Proactive role of district administration in child care and protection,
- Involving PRIs/NGOs,
- Creating National Data Base and Monitoring and Tracking System by NCRB,
- Establishing a Child Helpline by Ministry of Women and Child Development, and
- Sensitisation and training of all stake holders, especially, law enforcement agencies, etc.

A copy of the recommendations of the Committee was sent to State Governments/Union Territories Administrations for suitable action.

Development in unauthorised colonies of Delhi

*308. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of steps being taken for development in unauthorised colonies of Delhi;
- (b) whether there is any plan regarding provision of drinking water, sewerage etc.; and
- (c) the details of the plan regarding provisioning of other community services?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Government of India issued Revised Guidelines in 2007 for regularization of unauthorized colonies inhabited by non-affluent sections. DDA notified Regulations for regularization of unauthorized colonies on 24.3.2008 and 16.6.2008. The work related to regularization, including preparation and implementation of development works involving agencies concerned would be undertaken, coordinated, monitored and supervised by Government of NCT of Delhi.

The details of steps taken by the GNCTD for the development of unauthorized colonies are as follows:

- 1639 Applications were received from Residents Welfare Associations (RWAs) for regularisation of unauthorised colonies in Delhi Government.
- For 1218 Unauthorised Colonies, Provisional Regularisation Certificates were issued.